

**National Company Law Tribunal
Allahabad Bench**

CP No.(IB) 171/ALD/2018

**ATTENDENCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 16.07.2018**

NAME OF THE COMPANY: APL Apollo Tubes Ltd. Vs. G S Express Pvt. Ltd.

SECTION OF THE COMPANIES ACT/I & B CODE: 9 IBC

CP No.(IB) 171/ALD/2018

Ld. Counsel representing the IRP has filed the progress report, which contains the order dated 10.07.2018 passed by the Hon'ble NCLAT, wherein it is mentioned that the parties have already reached settlement and there was no default on the part of the Corporate Debtor. In effect, order of this Court has been set aside, and directions have been issued to fix the fees of IRP. In compliance of this order, IRP is directed to submit the report regarding the action taken by him in connection with CIRP; then only fees can be fixed. Report may be filed within 15 days from today.

List the matter on 20th August 2018 for further orders.

Dated:16.07.2018

**SAROJ RAJWARE,
MEMBER (T)**

**V.P. SINGH,
MEMBER (J)**

*Typed by:
Kavya Prakash Srivastava
(Stenographer)*